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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 359/2005 In O.A. No.2096/2004

New Delhi this the 26th day of October, 2005

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Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri M.K. Gupta, Member (J)

Ex-Rectt./Ct.Sunil Kumar No.8003/PCR (Roll No.404635) (PIS No.28030321) S/o Shri Ram Niwas C/o Shri Ran Singh, H.No.95, G-28, Sector-3, Rohini, Delhi-110085.

-Applicant

(By Advocate: Shri Ram Singh Soni)

**Versus** 

- 1. Dr. K.K. Paul, IPS
  Commissioner of Police, Delhi
  PHQ, MSO Building,
  I.P. Estate, New Delhi-110002.
- Dr. A.K. Singh, IPS
   Deputy Commissioner of Police (PCR),
   PHQ, MSO Building,
   I.P. Estate, New Delhi.

-Respondents

(By Advocate: Shri Ram Kanwar)

## ORDER (Oral)

## Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. We have carefully perused respondents' orders dated 20.7.2005 passed in pursuance of Tribunal's directions contained in order dated 4.3.2005 whereby OA 2096/2004 was disposed of. We find that these orders have been passed without proper application of mind inasmuch as the various observations made by the Tribunal in its orders have not been taken into account, such as, "nobody has tried to verify the fact whether judgment was given by his father, as alleged by him".............."Had the question been and and after the fact was not very clear, I think this case needs to be reconsidered", etc. As such, respondent No.1 is directed to re-consider the matter and pass detailed and speaking orders in the light of various observations made in Tribunal's orders including those

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cited above. This shall be done within a period of one month from the date of communication of these orders.

3. C.P. is disposed of as above and notices to the respondents are discharged.

(M.K. Gupta) Member (J)

CC.

(V.K. Majotra) Vice Chairman (A)

26.10.03